

(2)

15/2/88 (contd.)

on record. He has also filed reply today which is taken on record. He has served a copy of the reply on the applicant on 14/2/88.

Since the ^{reply} is filed the matter has become ready for hearing. However, it is not feasible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Dalvi, states that at the time of fixing the date of hearing notice may be to the respondent and ~~his~~ ^{their} advocate. Notice may also be issued to the applicant and his advocate.

[Signature]
DR

Per Tribunal 9/3/88

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter be taken out from Sine-die list. Fixed for final hearing on 28/4/93

Issue notices to the parties as per order dated 15/2/88.

Notice is issued
to both the sides on

12.3.93

[Signature]

[Signature]
Deputy Registrar